

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
08-05-2024 AT 10:30 AM**

**CP (CAA) No. 27/230/HDB/2023
AND
IA (CA) 79/2024 in CP (CAA) No. 27/230/HDB/2023
u/s. 230 of Companies Act, 2013**

IN THE MATTER OF:

M/s. Nicomac Machinery Private Limited (Transferor Company) and M/s. KSK Energy Ventures Limited (Transferee Company) and their respective shareholders and creditors **...Petitioner**

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (CA) 79/2024

Learned Counsel Mr VB Raju, for petitioner present through Video Conference. Mr D Vasant Rao Meshram, Assistant OL from OL Office present physically. This is an application to withdraw the Company Petition. Heard.

Accordingly, this application is allowed as prayed for.

CP (CAA) No. 27/230/HDB/2023

As IA (CA) 79/2024 is allowed, this Company Petition is disposed of as withdrawn. No costs.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)